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1

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Friday, February 3, 2017
Magha 14, 1938 (Saka)

LOK SABHA DEBATES
(English Version)

Eleventh Session
(Sixteenth Lok Sabha)



(Vol. XXII Contains Nos. 1 to 10)

LOK SABHA SECRETARIAT
NEW DELHI

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Shri K.H. Muniyappa

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SECRETARY GENERAL

Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Friday, February 3, 2017/ Magha 14, 1938 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

... (*Interruptions*)

[*English*]

SHRI K.C. VENUGOPAL (ALAPPUZHA): Madam, it is a very important issue....(*Interruptions*)

HON. SPEAKER: Q. No. 21, Shri Chandulal Sahu.

... (*Interruptions*)

11.01 hours

(At this stage, Prof. Saugata Roy and some other hon. Members came and stood on the floor near the Table.)

HON. SPEAKER: No, not during the Question Hour.

... (*Interruptions*)

HON. SPEAKER: I will allow you after the Question Hour.

... (*Interruptions*)

[*Translation*]

HON. SPEAKER: Please take your seat.

. . . (*Interruptions*)

HON. SPEAKER: Nothing in Question Hour.

. . . (*Interruptions*)

HON. SPEAKER: Please sit down.

. . . (*Interruptions*)

11.02 hours

(At this stage, Shri Kodikunnil Suresh and some other Hon. Members came and stood on the floor near the Table.)

[English]

HON. SPEAKER: I am sorry.

... (Interruptions)

HON. SPEAKER: I am warning all of you.

... (Interruptions)

HON. SPEAKER: I will allow all of you after the Question Hour, but if you disturb the Question Hour, then I will not allow.

... (Interruptions)

11.03 hours

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER: Q. No. 21, Shri Chandulal Sahu -- not present.

... (*Interruptions*)

HON. SPEAKER: Shri Ninong Ering -- not present.

... (*Interruptions*)

HON. SPEAKER: Now, the Hon. Minister.

... (*Interruptions*)

(Q. 21)

[*Translation*]

HON. SPEAKER: Ganesh Singh ji.

. . . (*Interruptions*)

SHRI GANESH SINGH: Hon. Madam Speaker, out of the 26 crore Jan Dhan accounts that were opened, benami money has been deposited in many accounts, after 8th November.... (*Interruptions*) According to the data, an amount of about Rs. 64 thousand crore has been deposited in them.... (*Interruptions*) who will be entitled to this amount?

I would like to know from the Hon. Minister that in how many such Jan Dhan accounts money has been deposited in Madhya Pradesh and what is the Government's plan to revive those Jan Dhan accounts which are being closed? ...(*Interruptions*)

SHRI ARUN JAITLEY: Hon. Madam Speaker, in Madhya Pradesh, on November 9, deposits of Rs 1978 crore were in Jan Dhan accounts, which has increased to Rs 3108 crore on January 25.... *(Interruptions)* The number of accounts in which this amount is deposited is being accounted.... *(Interruptions)* As far as the accounts with less money are concerned, the Government has 65 different schemes through which subsidy is directly transferred to these accounts and efforts are made to deposit amount in these accounts through these... *(Interruptions)*

[English]

HON. SPEAKER: Q. No. 22, Shri Paresh Raval – Not present.

...*(Interruptions)*

HON. SPEAKER: Dr. Heena Vijaykumar Gavit – Not present.

...*(Interruptions)*

HON. SPEAKER: I will allow everybody after the Question Hour.

...*(Interruptions)*

HON. SPEAKER: Please sit down.

...*(Interruptions)*

HON. SPEAKER: Please sit down. It may be Uttar Pradesh or anything else.

...*(Interruptions)*

HON. SPEAKER: I will allow only after Question Hour.

...*(Interruptions)*

HON. SPEAKER: Please sit down.

...*(Interruptions)*

HON. SPEAKER: Now, the hon. Minister.

...(Interruptions)

(Q. 22)

[English]

SHRI B. SENGUTTUVAN: Madam Speaker, I thank you for the opportunity....
(Interruptions) In view of the aggressive posturing by China and Pakistan, there cannot be any two opinions on the fact that we need to beef up our security forces, particularly, the Indian Air Force. ... (Interruptions)

My question to the hon. Minister is this. Now that China is in acquisition or China has inducted a stealth plane, fifth Generation Stealth Aircraft under the name J20 and it has also threatened to lend it or sell it to Pakistan... (Interruptions) In view of this, we are already in the process of development of our fifth Generation Fighter Aircraft... (Interruptions) HAL is in collaboration with the Russian Sukhoi Company.

My question to the hon. Minister is this. What is the stage of its development and when is it likely to be inducted into the Indian Air Force? Apart from this, I would like to know whether the Indian Air Force is also envisioning another altogether different fifth Generation Fighter Aircraft of our own. This is my question. ... (Interruptions)

DR. SUBHASH RAMRAO BHAMRE: I understand the concern of the hon. Member. I would like to assure the hon. Member as well as the House that through the Light Combat Aircraft Programme, India has achieved its design capability of development of the fourth Generation Aircraft... (Interruptions) TMF Programme offers a unique opportunity to transform our technology-based flying to the fifth Generation Fighter Aircraft class... (Interruptions) Technology learning from TMF programme will, therefore, facilitate its indigenous development of its fifth Generation Fighter Aircraft through the AMCA Programme or indigenous development... (Interruptions). Another benefit is that the

learning of stealth technology avionic integration and stealth generation fighter class of the mission software enables the Indian side to induct the main programme of various fighter platforms without significant foreign assistance. ...(*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 12 noon.

11.07 hours

The Lok Sabha then adjourned till Twelve of the Clock.

***WRITTEN ANSWERS TO QUESTIONS**

Starred Question Nos. 1 to 20 (02.02.2017)

23 to 40 (03.02.2017)

Unstarred Question Nos. 1 to 230 (02.02.2017)

231 to 460 (03.02.2017)

* For Questions, please refer to Master copy of English version, placed in Library.
You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

12.01 hours

The Lok Sabha reassembled at One Minute past Twelve of the Clock.

(Hon. Speaker in the chair)

[Translation]

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion on various subjects from Prof. Saugata Roy, Dr. A. Sampath, Shri N.K. Premachandran, Shri P. Karunakaran, Shri Kodikunnil Suresh, Shri K.C. Venugopal, Shri Jyotiraditya Madhavrao Scindia, Shri Anto Antony, Shri Shankar Prasad Datta and Shri Jai Prakash Narayan Yadav.

Although these matters are important, it is not necessary to disrupt the proceedings of the House for them. These matters can be raised on other occasions too. Therefore, I have not allowed any notice of adjournment motion.

... (Interruptions)

[English]

HON. SPEAKER: I will allow you afterwards.

12.03 hours**PAPERS LAID ON THE TABLE***[English]***HON. SPEAKER:** Now, Papers to be Laid.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): Madam, on behalf of Shri Suresh Prabhu, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Railways for the year 2017-2018.

[Placed in Library, See No. LT 6246/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): Madam, on behalf of Shri Piyush Goyal, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (Report No.35 of 2016) on Fuel Management of Coal Based Power Stations of NTPC Limited-Performance Audit, Ministry of Power, under Article 151(1) of the Constitution.

[Placed in Library, See No. LT 6247/16/17]

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL): Madam, on behalf of Shri Santosh Kumar Gangwar ji I beg to lay the following on the Table:-

- (1) A copy of Notification No. G.S.R. 23(E) (Hindi and English versions) published in Gazette of India dated 12th January, 2017 by which certain amendments have been made in Notification No. 131/2016-cus.,(N.T.) dated 31st October, 2016 under Section 159 of the Customs Act, 1962, Section 38 of the Central Excise Act, 1944 and section 94 of the Finance Act, 1994 along with an explanatory memorandum .

[Placed in Library, See No. LT 6248/16/17]

- (2) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-

- (i) G.S.R.1173(E) published in Gazette of India dated 27th December, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (ii) G.S.R.1202(E) published in Gazette of India dated 31st December, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (iii) G.S.R.1203(E) published in Gazette of India dated 31st December, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 46/2011-Cus., dated 1st June, 2011.
- (iv) G.S.R.1204(E) published in Gazette of India dated 31st December, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 69/2011-Cus., dated 29th July, 2011.

- (v) G.S.R.1205(E) published in Gazette of India dated 31st December, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 53/2011-Cus., dated 1st July, 2011.
- (vi) G.S.R.1206(E) published in Gazette of India dated 31st December, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 152/2009-Cus., dated 31st December, 2009.
- (vii) S.O. 3450 (E) published in Gazette of India dated 15th November, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (viii) Notification No. 138/2016-Customs (N.T.) dated 17th November, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (ix) Notification No. 143/2016-Customs (N.T.) dated 29th November, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 138/2016-Cus.(N.T.), dated 17th November, 2016.
- (x) S.O.3593(E) published in Gazette of India dated 30th November, 2016, together with an explanatory memorandum making certain

amendments in the Notification No. S.O.748(E) dated 3rd August, 2001.

- (xi) Notification No. 145/2016-Customs (N.T.) dated 1st December, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods
- (xii) Notification No. 147/2016-Customs (N.T.) dated 15th December, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (xiii) S.O.4054(E) published in Gazette of India dated 15th December, 2016, together with an explanatory memorandum making certain amendments in the Notification No. S.O.748(E) dated 3rd August, 2001.
- (xiv) S.O.4226(E) published in Gazette of India dated 30th December, 2016, together with an explanatory memorandum making certain amendments in the Notification No. S.O.748(E) dated 3rd August, 2001.
- (xv) Notification No. 1/2017-Customs (N.T.) dated 5th January, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies

into Indian currency or vice-versa of the purpose of assessment of imported and export goods.

- (xvi) S.O. 122(E) published in Gazette of India dated 13th January, 2017, together with an explanatory memorandum making certain amendments in the Notification No. S.O. 748(E) dated 3rd August, 2001.
- (xvii) Notification No. 5/2017-Customs (N.T.) dated 19th January, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.

[Placed in Library, See No. LT 6249/16/17]

- (3) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income-tax Act, 1961:-

- (i) The Income-tax (28th Amendment) Rules, 2016 published in Notification No. G.S.R.982 (E) in Gazette of India dated 17th October, 2016 along with an explanatory memorandum.
- (ii) The Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax (Amendment) Rules, 2016 published in

Notification No. G.S.R.1180 (E) in Gazette of India dated 28th December, 2016 along with an explanatory memorandum.

- (iii) The Income-tax (22nd Amendment) Rules, 2016 published in Notification No. S.O.2979 (E) in Gazette of India dated 16th September, 2016, along with an explanatory memorandum.
- (iv) The Income-tax (33rd Amendment) Rules, 2016 published in Notification No. S.O.3573 (E) in Gazette of India dated 28th November, 2016 along with an explanatory memorandum.
- (v) The Taxation and Investment Regime for Pradhan Mantri Garib Kalyan Yojana Rules, 2016 published in Notification No. S.O. 4059(E) in Gazette of India dated 16th December, 2016 along with an explanatory memorandum.
- (vi) S.O. 4060(E) in Gazette of India dated 16th December, 2016t S.O.4060(E) in Gazette of India dated 16th December, 2016, together with an explanatory memorandum regarding the Principal Commissioner or the Commissioner or the Commissioner of Income-tax, Centralised Processing Centre, Bengaluru; as the case may be have been notified for the purpose of filing declaration under the Taxation and Investment Regime for Pradhan Mantri Garibe Kalyan Yojana Rules, 2016.

(vii) The Income-tax (35th Amendment) Rules, 2016 published in Notification No. S.O. 4110(E) in Gazette of India dated 21st December, 2016, together with an explanatory memorandum.

(viii) The Income-tax (36th Amendment) Rules, 2016 published in Notification No. S.O.4168 (E) in Gazette of India dated 27th December, 2016, together with an explanatory memorandum.

[Placed in Library, See No. LT 6250/16/17]

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 94 of the Finance Act, 1994:-

(i) The Place of Provision of Services (Second Amendment) Rules, 2016 published in Notification No. G.S.R.1102 (E) in Gazette of India 30th November, 2016 together with an explanatory memorandum.

(ii) The Service Tax (Fifth Amendment) Rules, 2016 published in Notification No. G.S.R.1155 (E) in Gazette of India 19th December, 2016, together with an explanatory memorandum.

- (iii) G.S.R. 24(E) published in Gazette of India 12th January, 2017 by which certain amendments have been made in the Notification No. 25/2012-Service Tax, dated 20th June, 2012 together with an explanatory memorandum .
- (iv) The Service Tax (Amendment) Rules, 2017 published in Notification No. G.S.R. 25(E) in Gazette of India 12th January, 2017 together with an explanatory memorandum.
- (v) G.S.R.26 (E) published in Gazette of India 12th January, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 30/2012-Service Tax, dated 20th June, 2012.
- (vi) G.S.R. 27(E) published in Gazette of India 12th January, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 26/2012-Service Tax, dated 20th June, 2012.

[Placed in Library, See No. LT 6251/16/17]

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-

- (i) G.S.R. 10(E) published in Gazette of India dated 5th January, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 2/2011-C.E., dated 1st March, 2011.
- (ii) G.S.R. 22(E) published in Gazette of India dated 11th January, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-C.E., dated 17th March, 2012.

[Placed in Library, See No. LT 6252/16/17]

- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R.49(E) published in Gazette of India dated 19th January, 2017, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on Nylon Filament yarn, originating in, or exported from the China PR, Chinese Taipei, Malaysia, Indonesia, Thailand and Korea R. P for a further period of one year i.e. upto and inclusive of 12.01.2018.

- (ii) G.S.R. 50(E) published in Gazette of India dated 19th January, 2017, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of Saccharin, originating in, or exported from the People's Republic of China for period of one year i.e. upto and inclusive of 12.01.2018 pending outcome of sunset review investigations conducted by the Directorate General of Antidumping and Allied Duties.
- (iii) G.S.R.1090(E) published in Gazette of India dated 25th November, 2016, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on Low Ash Metallurgical Coke, originating in, or exported from Australia and People's Republic of China pursuant to final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied duties, for a period of five years.
- (iv) G.S.R.1101(E) published in Gazette of India dated 29th November, 2016, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of "Axle for Trailers", originating in, or exported from the People's Republic of China for period of five years in the manner prescribed pursuant to the final findings of the Designated Authority, Directorate General of Anti-dumping and Allied Duties.

- (v) G.S.R.1163(E) published in Gazette of India dated 21st December, 2016, together with an explanatory memorandum seeking to rescind Notification No. 34/2012-Customs (ADD) dated 3rd July, 2012.
- (vi) G.S.R.1164(E) published in Gazette of India dated 21st December, 2016, together with an explanatory memorandum seeking to rescind Notification No. 08/2013-Customs (ADD) dated 18th April, 2013.
- (vii) G.S.R.11(E) published in Gazette of India dated 5 th January, 2017, together with an explanatory memorandum seeking to levy anti-dumping duty on imports of Jute Products viz. Jute Yarn/Twine (multiple folded/cabled and single), Hessain fabric and Jute sacking bags from Bangladesh or Nepal for a period of five years.
- (viii) G.S.R.21(E) published in Gazette of India dated 11th January, 2017, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on the imports of specified colour coated/pre-painted flat products of alloy or non-alloy steel originating in or exported from the People"s Republic of China and European Union, for a period of six months in the manner prescribed, pursuant to the preliminary findings of the Designated Authority, Director General of Anti-dumping and Allied Duties.

[Placed in Library, See No. LT 6253/16/17]

(7) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2016 together with Auditor's Report thereon:-

(i) Madhya Bihar Gramin Bank, Patna

[Placed in Library, See No. LT 6254/16/17]

(ii) Chhattisgarh Rajya Gramin Bank, Raipur

[Placed in Library, See No. LT 6255/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): Madam, I beg to lay the following on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2015-2016, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in Library, See No. LT 6256/16/17]

(3) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-

- (i) The Food Safety and Standards (Health Supplements, Nutraceuticals, Food for Special Dietary Use, Food for Special Medical Purpose, Functional Food and Novel Food Regulations, 2016 published in Notification No. 1-4/Nutraceuticals/FSSAI-2013 published in Gazette of India dated 26th December, 2016.
- (ii) The Food Safety and Standards Authority of India (Transaction of Business and Procedures for the Scientific Committee and Scientific Panels) Regulations, 2016 published in Notification No. F. No. F.1-63/FSSAI/Tr. Business SC and SP/Reg/2015 published in Gazette of India dated 6th December, 2016.
- (iii) The Food Safety and Standards (Food Products Standards and Food Additives) 12th Amendment Regulations, 2016 published in Notification No. F. No01-11(1)/Standards/SP (Water & Beverages) FSSAI-2015 published in Gazette of India dated 16th November, 2016.

[Placed in Library, See No. LT 6257/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL): Madam, I beg to lay the following on the Table:-

- (1) A copy of the Notification No.G.S.R.113 (E) (Hindi and English versions) published in Gazette of India dated 13th December, 2016 by which certain amendments have been made in Notification No.G.S.R.835(E) dated 3rd November, 2015 under Section 30B of the Chartered Accountants Act,1949, Section 22A of the Cost and Works Accountants Act, 1959 and Section 22A of the Company Secretaries Act, 1980.

[Placed in Library, See No. LT 6258/16/17]

- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) for the Secretariats of the Parliament, President and Vice President for the year 2017-2018.

[Placed in Library, See No. LT 6259/16/17]

12.04 hours**ASSENT TO BILLS***[English]*

SECRETARY-GENERAL: Madam, I lay on the Table the following four Bills passed by the Houses of Parliament during the Tenth Session of Sixteenth Lok Sabha and assented to by the President since a report was last made to the House on the 17th November, 2016:-

- (i) The Taxation Laws (Second Amendment) Bill, 2016;
- (ii) The Rights of Persons with Disabilities Bill, 2016;
- (iii) The Appropriation (No.4) Bill, 2016; and
- (iv) The Appropriation (No.5) Bill, 2016.

[Placed in Library, See No. LT 6260/16/17]

12.04 ¼ hours

BUSINESS ADVISORY COMMITTEE

38th Report

[English]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): Madam, I beg to present the Thirty-eighth Report of the Business Advisory Committee.

12.04 ½ hours

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

29th Report

[English]

SHRI Y.V. SUBBA REDDY (ONGOLE): Madam, I beg to present the Twenty-ninth Report (Hindi and English versions) of the Committee on Private Members Bills and Resolutions.

12.04 ¾ hours

JOINT COMMITTEE ON OFFICES OF PROFIT

16th to 18th Reports

[Translation]

DR. SATYA PAL SINGH (BAGHPAT): Madam, I present the 16th, 17th and 18th Reports (Hindi and English versions) of the Joint Committee on Offices of Profit.

12.05 hours**BUSINESS OF THE HOUSE***[English]*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): Madam Speaker, I beg to lay a statement regarding Government Business during the week commencing the 6th February, 2017.

*With your permission, Madam, I rise to announce that Government Business during the week commencing Monday, the 06th of February, 2017 will consist of:-

1. Consideration of any items of Government Business carried over from today's order paper:- *[It contains (a) Withdrawal of the Payment of Wages (Amendment) Bill, 2016, (b) Introduction of the Payment of Wages (Amendment) Bill, 2017, (c) Introduction of the Specified Bank Notes (Cessation of Liabilities) Bill, 2017, (d) Discussion on the Motion of Thanks on the President's Address].*
2. General discussion on the Union Budget for 2017-18.
3. Consideration and passing of the following Bills:-
 - (i) The Payment of Wages (Amendment) Bill, 2017
 - (ii) The Specified Bank Notes (Cessation of Liabilities) Bill, 2017

* Laid on the Table

4. Consideration and agreeing to the amendments made by Rajya Sabha in the Enemy Property (Amendment and Validation) Bill, 2016 as passed by Lok Sabha, after it is passed by Rajya Sabha.

HON. SPEAKER: Now, submissions by Members. Shri Kodikunnil Suresh.

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Madam Speaker, the following matters be included in the next week's agenda.

With the southwest monsoon rainfall from June to September being deficient by 34 per cent and the northeast monsoon from October to December being deficient by 62 per cent, Kerala State is facing a prolonged season of drought. I would request the Government of India to take necessary steps.

Kerala's Kuttanad region is facing a severe drinking water shortage despite being a waterlogged stretch of about 110,000 hectares. Therefore, I would request the Government of India to take necessary steps.

HON. SPEAKER: Shri Sushil Kumar Singh – Not present.

[Translation]

SHRIMATI RANJEET RANJAN (SUPAUL): Madam Speaker, please include the following subjects in the list of business for the next week--

- (1) In Bihar, hostels for Dalit, Muslim, and backward class children were opened in each district for their educational development and welfare. However, these hostels are in dilapidated condition and are not suitable for living. In such a situation, along with the repair of these hostels, strict rules should be made to repair these hostels as

well as build five new hostels for Dalit, Muslim, and most backward class in each block.

- (2) The use of plastic for packaging food, beverages, medicines and other consumer goods has now become a threat to human existence. Materials stored in non-biodegradable plastics release harmful chemicals into soil and water which causes cancer, birth defects, Type 2 diabetes, respiratory and heart diseases, which pose a serious threat to both health and the environment. Therefore, strict rules should be made for blanket ban on plastic products.

SHRI OM BIRLA (KOTA): Madam Speaker, Our Government has made several efforts to address the problems of the farmers but due to being neglected for a long span of time, they are still in adverse condition. Farmers have started facing financial crisis due to increasing cost of agriculture. To improve this situation, electricity charges should be completely waived off for farmers who own two acres of land or less. Along with this, there is also a need to provide free seeds to such farmers.

The objective of the cooperative movement is to liberate farmers, small-scale entrepreneurs and general public from the exploitation of middlemen and encourage collective economic activities based on mutual cooperation. To empower them further, it is necessary to grant banking licenses to rural cooperative banks.

[English]

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam Speaker, the following two items may be included in the List of Business in the week commencing from 6th February, 2017.

1. Crisis in cashew industry due to the imposition of import duty on raw cashew nuts.
2. Functioning of self-financing institutions in India and its impact on quality education.

[Translation]

SHRI BHAIRON PRASAD MISHRA (BANDA): Madam Speaker, please include the following matters of public importance for discussion in the House in the next week's list of business --

- (1) The local people have been demanding since long to extend the Intercity Express running between Chitrakoot Dham Karvi to Kanpur up to Lucknow in my Parliamentary Constituency. Therefore, discussion should be taken up in the House and appropriate directions should be given to extend it up to Lucknow and to add AC chair car in it.
- (2) Kendriya Vidyalaya should be started in my Parliamentary Constituency of Banda district from this session at the proposed site of Agriculture College, Banda and appropriate directions should be given after taking up discussions in the House soon for the construction of Kendriya Vidyalaya building on the acquired land in Chitrakoot district.

SHRI AJAY MISRA TENI (KHERI): Madam Speaker, please include the following items in the list of business of the next week:-

- (1) Tribal dominated area (Gauri Fanta-Chadan Chowki) is located in Block Palia of my Lok Sabha Constituency Kheri. 17 connectivity towers approved earlier could not be installed and started as the department did not give No Objection Certificate and order not being given to the executing agency to install the approved tower in village Banveer Pur (Block-Palia). All these towers should be installed as soon as possible for better connectivity.
- (2) The airstrip located in Palia Parivahan of my Lok Sabha Constituency was constructed about 20 years ago by spending crores of rupees and a huge amount is still being spent on its maintenance. Therefore, the said airstrip should be opened for commercial flights and daily flight from Palia to Lucknow and flights to Delhi twice in a week should be started.

SHRI RAJESH RANJAN (MADHEPURA): Madam Speaker, I request that matters of public importance of my Parliamentary Constituency be included in the list of business of the next week.

- (i) In Bihar, post-matric scholarship for the education of Dalit, tribal and Muslim students has been discontinued by the Government. While the Government has reduced scholarships of Dalit students enrolled in the financial years 2015-16 and previous years from Rs.1.5 lakh to a maximum of 15 thousand rupees, however, from the current financial year 2016-17, post-matric scholarships of Dalit and Tribal students have been discontinued altogether. By discontinuing the scholarship to Dalit students from the current financial year, the Government is proposing to provide loans up to Rs. 4 lakh to

students who have passed intermediate through student credit card. Dalit students studying in class 11th and 12th who have not yet passed Intermediate, due to which they will neither get loan nor they will get post matric scholarship, in such a situation how will they complete their studies? Even after 10 months of the current financial year, neither applications have been accepted from Dalit students for post matric scholarship nor any process has been started.

Therefore, strict rules should be framed to resume the scholarship given to Dalit and tribal students as per past practice.

(ii) The vastly spread benami property in the country, is used in real estate, jewelery, elections, or other movable or immovable assets, needs to be curbed. By conducting thorough investigations and seizing benami properties, in order to prevent the creation of benami assets in future, it is crucial to make every transaction transparent and ensure that any type of donations received by political parties, across the country are made digitally. Instead of donations, political parties should be provided financial assistance by the Government for which strict legal regulations should be framed.

SHRI BIDYUT BARAN MAHATO (JAMSHEDPUR): Hon. Madam Speaker, I request that the matters of urgent public importance of my Parliamentary Constituency be included in the list of business of the next week.

(i) Sainik School should be opened in Ghatshila or Musabani in my Parliamentary Constituency, Jamshedpur. Along with this during the Second World War and Bangladesh war, Dhal mugharh and Chakulia military airports were used by soldiers. This airport should be developed as it is not only an industrial area but also an area filled with mines. This will benefit not only the people of Jharkhand but also those of West Bengal and Odisha. This is a border area.

(ii) The border areas of my Parliamentary Constituency Jamshedpur is Bodam, Patamda, Kanti (West Bengal) and Baharagoda, Ghodabandha, Potka (Odisha). Mobile here often catches signals from West Bengal and Odisha, due to which people have to pay higher roaming charges. Being a tribal dominant, poor, extremism affected, backward area, people have to face a lot of difficulties as roaming charges are levied, thus they are unable to use mobile phones, leading to further problems. Therefore, new towers should be installed.

[English]

SHRI K. ASHOK KUMAR (KRISHNAGIRI): Hon. Speaker Madam, the following item may be taken for discussion during the next week's business.

In my constituency, Kelamangalam railway station is used by people of 10 villages. 12 goods trains and 6 express trains pass through this station and 3 passenger trains are stopped here. At this station, the platform height is very low. It is not fit for use by elderly people, ladies and passengers. The 500 metre platform's height should be increased accordingly.

12.13 hours**STATEMENT BY MINISTER****Actions taken in the aftermath of ship collision which took place off Kamarajar Harbour**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): Hon. Speaker Madam, with your permission, I rise to make a statement on the actions taken in the aftermath of ship collision which took place off Kamarajar harbour.

Two vessels namely, M.T. BW MAPLE and M.T. DAWN KANCHIPURAM while crossing each other collided at 3.45 A.M. on 28 January, 2017 off the Kamarajar harbour. The vessel M.T. DAWN KANCHIPURAM, which was carrying 32813 Tonnes of POL, suffered a rupture which led to oil spill. There was no casualty or injury to the crew members. I visited the collision site on 30.01.2017 and inspected the area where the vessels were anchored and gave appropriate directions to the Kamarajar Port officers.

Kamarajar Port deployed oil boom around the vessel to contain seepage. After examination, the damaged vessel was towed safely and berthed at Kamarajar Port on 30 January 2017. This vessel has already discharged 30013 Tonnes of POL and the remaining quantity is expected to be discharged today. This major step has prevented any further possibility of oil spill.

A massive cleanup operation was launched in Tiruvallur, Chennai and Kancheepuram Districts by engaging more than 2000 persons at various sites including Ernavur, Chennai Fishing Harbour, Marina Beach, Besant Nagar, Kottivakkam, Palavakkam, Neelankarai and Injambakkam beaches.

The Coast Guard has been co-ordinating the cleaning operations jointly with Chennai Port, Kamarajar Port, the State Government and its agencies, Indian Oil Corporation, NGOs, Cadet Trainees from maritime educational institutions and fishermen. A team of senior officers from Ministry of Shipping, Ministry of Petroleum and Natural Gas, and D.G. Shipping were sent for an on-the-spot inspection of the affected areas to co-ordinate and review the cleaning operations. They also met the Chief Secretary, Government of Tamil Nadu who has also held review meetings and is regularly monitoring the remedial measures being taken. The District Administration is actively involved in the clean-up operations. The Chennai Port and Kamarajar Port have set up Control Rooms.

At Ernavur, which had the maximum drift of the sludge, booms have been deployed along the shoreline to contain the oil spread. More than 1,000 people were deployed here with portable pollution cleaning equipment for shoreline cleaning. The required logistics and equipment support has been provided by the Chennai and Kamarajar Ports. Sufficient gum boots, gloves, buckets, mugs, liquid hand wash, and drums have been provided to facilitate manual cleaning. In addition, three Super Suckers and submersible pumps have also been deployed to remove the oil spill. Coast Guard has also sprayed Oil Spill Dispersants for removal of oil slick.

The total quantity of sludge which has been removed till today is 65 tonnes. In addition, Super Suckers have removed 54 tonnes which contain 70 per cent water. More than 80 per cent of the work has been completed and most of the residual work is expected to be completed within two to three days. The Indian Oil Corporation has provided special bio-remediation material for treatment of the collected oil sludge for its safe disposal.

The Coast Guard ship and helicopters are carrying out regular sorties for continuous monitoring of oil slick. If oil spillage accumulation is spotted anywhere, manpower and material under the overall supervision of Coast Guard will be deployed.

Directorate General of Shipping has instituted an inquiry under the Merchant Shipping Act to ascertain the cause and contributory factors that led to the accident. The Government is taking all the measures to manage the situation. I will also be visiting the affected area again to take stock of the situation.

[Placed in Library, See No. LT 6262/16/17]

12.18 hours**ELECTION TO COMMITTEE****National Jute Board***[English]*

HON. SPEAKER: Now, the House will take up item No. 12. Shrimati Smriti Irani.

THE MINISTER OF TEXTILES (SHRIMATI SMRITI ZUBIN IRANI): Madam Speaker, with your permission, I rise to move:

"That in pursuance of clause (b) of sub-section 4 and sub-section (5) of section 3 of the National Jute Board Act, 2008, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Jute Board, subject to the other provisions of the said Act and the rules made thereunder.
"

HON. SPEAKER: The question is:

"That in pursuance of clause (b) of sub-section 4 and sub-section(5) of section 3 of the National Jute Board Act, 2008, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Jute Board, subject to the other provisions of the said Act and the rules made thereunder.
"

The motion was adopted.

12.19 hours**THE PAYMENT OF WAGES (AMENDMENT) BILL, 2016***[English]*

HON. SPEAKER: Now, item No. 13 – Shri Bandaru Dattatreya to move for leave to withdraw the Bill.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): Respected Madam Speaker, I beg to move for leave to withdraw a Bill¹ * further to amend the Payment of Wages Act, 1936.

HON. SPEAKER: Motion moved:

“That leave be granted to withdraw a Bill further to amend the Payment of Wages Act, 1936.”

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam Speaker, thank you for providing me this opportunity to oppose the withdrawal of the Bill.

I strongly oppose the move to withdraw the Bill but I fully support the contents of the Bill. Why am I opposing the withdrawal? It is well known that the Payment of Wages (Amendment) Bill, 2016 was introduced on 15th December, 2016, just one day prior to the day on which the House was adjourned *sine die*. That shows that the intention of the Government was not to pass the Bill during the last Session.

* The Bill was introduced on 15 December, 2016. A Statement containing reasons for which the Bill is being withdrawn has been circulated to Members on 31 January, 2017 (Morning).

Subsequently, on 28th December, 2016, the Government has issued an Ordinance giving effect to the legislation which had to be passed by this House. Now, the Government is trying to withdraw the Bill on the ground that they want to replace the Ordinance by a Bill, by means of a piece of legislation. This is under rule 110 (b).

Madam, if you refer to Rule 110 (b) you will see that there is no provision to withdraw such a Bill. I will read Rule 110 which says:

“The Member in charge of a Bill may at any stage of the Bill move for leave to withdraw the Bill on the ground that:

1. The legislative proposal contained in the Bill is to be dropped.”

The Government is not dropping the legislative process of the Bill. They are pursuing with the Bill. So, that provision is not applicable.

Coming to Rule 110 (b), it says:

“(2) the Bill is to be replaced subsequently by a new Bill which substantially alters the provisions contained therein.”

This is the provision by which the Government can withdraw the Bill.

My point is, there is no substantial alteration or material change between the Payment of Wages (Amendment) Bill, 2016 introduced on 15th December, 2016 and the proposed Bill the Government want to introduce now. If that be the case, how can the Government withdraw a Bill which is already pending before the House?

My second objection is, the intention of the Government is to replace the Ordinance already promulgated by His Excellency the President of India. Suppose, the Government want to make an amendment to the Bill, the Government would have to definitely come with a suggestion to have an official amendment to the existing Bill of 2016. The Ordinance will thus be replaced.

The only new clause which has been introduced in the new Bill is Clause 3 which gives effect to the actions taken by the Government in pursuance of the implementation of the Ordinance. I do agree with it and fully support it. My point is according to Rule 110(b) the Government is not empowered to withdraw a Bill which is not having substantial alterations in the provisions of the Bill. Mere repeal of Ordinance is not a material, substantial alteration of the provisions of the Bill. Hence, I strongly oppose the present Bill but fully support the contents of the Bill.

SHRI BANDARU DATTATREYA: Madam, Speaker, the senior Member of Parliament, Shri Premachandran has to really appreciate that withdrawal of the Bill is one part and introducing the new Bill is another part.

Trade Unions had been demanding since long that the payment of wages should be done in a transparent manner so that the workers are not exploited. This Act was passed in 1936. I am saying all this is because a major technological transformation has come. Earlier, the payment used to be made through kind and cash and automatically their payments used to be cut. We want to do it in a transparent manner. We are now moving to the digital process. In the digital process all payments should be made through the bank account or through cheque. So, it is in the interest of workers. The urgency was to see that the workers are not exploited. You have mentioned that the Bill was introduced on 15th December. We have come to the House for its withdrawal in accordance with the procedure. You may find out small technical reasons to oppose it but it is really in the interest of the workers and is the need of the time. That is why we had come up with an Ordinance. Now, the Ordinance has to be replaced for which this Bill has come. I think we should welcome it.

HON. SPEAKER: The question is:

“That leave be granted to withdraw a Bill further to amend the Payment of Wages Act, 1936. ”

The motion was adopted.

SHRI BANDARU DATTATREYA: I withdraw the Bill.

12.25 hours**GOVERNMENT BILLS - INTRODUCED****(i) Payment of Wages (Amendment) Bill, 2016****[English]*

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): Madam, I beg to move for leave to introduce a Bill further to amend the Payment of Wages Act, 1936.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Payment of Wages Act, 1936. ”

The motion was adopted.

SHRI BANDARU DATTATREYA: I introduce the Bill.

* Published in the Gazette of India, Extraordinary Part II, Section 2 dated 3.2.2017

12.27 hours**STATEMENT RE: SPECIFIED BANK NOTES (CESSATION OF LIABILITIES)
ORDINANCE, 2016****[English]*

**THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS
(SHRI ARUN JAITLEY):** Madam, I beg to lay on the Table an explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Specified Bank Notes (Cessation of Liabilities) Ordinance, 2016 (No.10 of 2016).

[Placed in Library, See No. LT 6261/16/17]

* Laid on the Table.

12.28 hours

GOVERNMENT BILLS - INTRODUCED.....contd.

(ii) SPECIFIED BANK NOTES (CESSATION OF LIABILITIES) BILL, 2017*

[English]

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): Madam, I beg to move for leave to introduce a Bill to provide in the public interest for the cessation of liabilities on the specified bank notes and for matters connected therewith or incidental thereto.

HON. SPEAKER: Motion moved:

“That leave be granted to introduce a Bill to provide in the public interest for the cessation of liabilities on the specified bank notes and for matters connected therewith or incidental thereto.”

PROF. SAUGATA ROY (DUM DUM): Madam, I oppose its introduction.... *(Interruptions)* Let me speak before he speaks.... *(Interruptions)* Even before I have spoken how does he know what I have to say?

SHRI ARUN JAITLEY: I have got a notice. I have a right to speak. I am questioning his right to speak under Rule 72. So, I should be allowed to question his right to speak under Rule 72.

PROF. SAUGATA ROY: I am within my rights to allow you not to speak. I am questioning his right to speak. He cannot speak at this stage. He has sought leave to

* Published in the Gazette of India, Extraordinary, Part-II, Section 2 dated 3.2.2017

introduce the Bill. I am questioning his right to speak.... (*Interruptions*) Let him go to Rajya Sabha and speak there.

SHRI ARUN JAITLEY: Rule 72 says that if his objection is legislative competence, he is allowed to speak. The notice shows that his objection is something other than legislative competence. Then Rule 72(1) comes into play and he cannot be allowed to speak. Kindly read Rule 72 (1) and (2) together.... (*Interruptions*) Let me raise my objection on your right to speak and what is the nature of my objection.

[*Translation*]

HON. SPEAKER: you also raise a point.

[*English*]

SHRI ARUN JAITLEY: Rule 72 says:

“If a motion for leave to introduce a Bill is opposed, the Speaker, if he thinks fit, after permitting brief statements from the Member who opposes the motion and the Member who moved the motion, may without further debate, put the question:

Provided that where a motion is opposed on the ground that the Bill initiates legislation outside the legislative competence of the House, the Speaker may permit a full discussion thereon.”

Now, his objection is that it is not a good Bill. That is not the legislative competence.... (*Interruptions*)

PROF. SAUGATA ROY: Madam, I would like to respond to this.... (*Interruptions*)

HON. SPEAKER: I am allowing you to make your submission.

PROF. SAUGATA ROY: Madam, let me first reply to his point of order. ...* Madam, please read with me... (*Interruptions*) I should be allowed to speak.... (*Interruptions*)

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Madam, I object to his statement.

HON. SPEAKER: I will see and withdraw it.

... (*Interruptions*)

SHRI ANANTHKUMAR: Madam, Speaker that has to be expunged. He cannot question... (*Interruptions*)

HON. SPEAKER: Let me hear what he wants to say. I will hear you also.

... (*Interruptions*)

SHRI ANANTHKUMAR: Madam Speaker, our hon. Finance Minister has been the esteemed member of the Union Cabinet as the Finance Minister. He has been a Distinguished Parliamentarian. He has also been adjudged the Outstanding Parliamentarian. Therefore, he is well within his knowledge of the rules of both the Houses of Parliament. He need not be questioned on those things. He can only make his point... (*Interruptions*)

PROF. SAUGATA ROY: Madam, please allow me to speak.

HON. SPEAKER: Do not make any comment like that. You can take it back also.

... (*Interruptions*)

PROF. SAUGATA ROY: Madam, it is not fair if you do not allow me. Please read with me.

* Expunged as ordered by the Chair

HON. SPEAKER: But do not say something like that.

PROF. SAUGATA ROY: Rule 72(1) says:

“If a motion for leave to introduce a Bill is opposed, the Speaker, after permitting, if he thinks fit, brief statements from the Member who opposes the motion and the Member who moved the motion, may, without further debate, put the question.”

The Rule is up to this. The Finance Minister, the clever lawyer he is, read the proviso. The proviso is not connected with this. Any Member can just say that I oppose the introduction of the Bill and whether I am questioning the legislative competence, comes in later. That is part of the proviso. Just read the original first paragraph of 72(1) which says that any Member may oppose [English] the introduction of the Bill. I am not raising questions on the legislative competence. So, let me now put my objection to the Bill.

Madam, this Bill is actually illegal because the basic statement by the hon. Prime Minister without any notification on the 8th of November, 2016 announcing demonetisation was illegal. No reference was made to the Parliament. Again Madam, you see, sub Section (1) of Section 34 of the Reserve Bank of India Act, 1934, on the liabilities of the Reserve Bank. The Reserve Bank writes on the note, “I promise to pay the bearer the sum of Rs.1000 or Rs.500.” Now, the notification for demonetisation should not have been given by the Government. Rather, it should have been given by the Reserve Bank of India. What happened in this case is that the Government wrote to the Reserve Bank of India telling them to hold a meeting quickly because the hon. Prime Minister wanted to announce demonetisation and disrupt the State tonight. That is why, the Reserve Bank wrote back to the Government. The notification should have been issued under sub-Section (1) of Section 34 of the Reserve Bank of India, 1934 and sub-Section (1) of Section 26 of the Reserve Bank of India Act, 1934. That is why, I think it is outside the

Minister's competence and the legislative competence to bring in this Rule. This notification should have come from the Reserve Bank of India because according to the Act, the Reserve Bank of India is the ultimate authority which will guarantee the safety of the legal tender. Madam, please read with me what is written on the note.

HON. SPEAKER: Why are you opposing the introduction of the Bill?

PROF. SAUGATA ROY: Here it is written, "I promise to pay the bearer the sum of One Hundred Rupees" by Shri Raghuram Rajan, the ex-Governor, who was opposed to this demonetization.

Now, the Reserve Bank has to say that we are denotifying and not this Government. That is why, this Bill is illegal. This Ordinance is illegal and the Government has imposed a disruptive step on the whole economy, on the whole country and disrupting the lives of millions and crores of people. They have put everybody to shame. I am told that the hon. Finance Minister did not know about demonetization till the afternoon of November 8. He was told at the last moment. ... (*Interruptions*) I oppose the introduction of the Bill. It is totally illegal and unparliamentary. I totally oppose this demonetization. This is anti-people. ... (*Interruptions*)

SHRI ARUN JAITLEY: Madam, the hon. Member is incorrect in several aspects that he has raised. First is the scope of the objection when a Bill is introduced. A Bill can be opposed only on two grounds and no other ground. ... (*Interruptions*)

HON. SPEAKER: Now you have made your statement. Please keep quiet.

SHRI ARUN JAITLEY: One, a Bill can be opposed on the ground that this House does not have the legislative competence and second, a Bill can be opposed on the ground that it is unconstitutional. His objection does not fall into either of the categories. His objection is not withstanding his experience. His objection is that the 8th November notification was not under Section 1. Let me correct him that he is wrong on that also. The 8th November notification by which high denomination currency ceases to be a legal tender was under

Section 26(2). The Reserve Bank of India Act is competent to pass that order and therefore, he stands corrected on the second ground also. I think it will add to his long parliamentary experience that he is now getting to learn.

Thirdly, this not being an objection, after it ceases to be a legal tender post 30th of December, 2016 that liability which he has been reading has to be extinguished and the Government's guarantee to that also gets extinguished for which purpose this particular Bill has been brought in.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide in the public interest for the cessation of liabilities on the specified bank notes and for matters connected therewith or incidental thereto. ”

The motion was adopted.

SHRI ARUN JAITLEY: I introduce * the Bill.

HON. SPEAKER: There will be no ‘Zero Hour’ today. Now we will take up Motion of Thanks on the President’s Address.

... (*Interruptions*)

PROF. SAUGATA ROY: Madam, I have given notice of Adjournment Motion.

HON. SPEAKER: I have disallowed all the notices of Adjournment Motions.

... (*Interruptions*)

* Introduced with the recommendation of the President.

12.35 hours

(At this stage, Shri Kodikunnil Suresh and some other hon. Members came and stood on the floor near the Table.)

12.36 hours**MOTION OF THANKS ON THE PRESIDENT'S ADDRESS**

**THE MINISTER OF STATE OF THE MINISTRY OF CULTURE AND
MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH
SHARMA):** I beg to move:

“That an Address be presented to the President in the following terms –

‘That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on January 31, 2017.’ ”

... (Interruptions)

[Translation]

Hon. Speaker Madam, I beg to move the Motion of Thanks for the address by the President to the joint sitting of Parliament in this august House.... *(Interruptions)*

HON. SPEAKER: I had said that I will allow only Prof. Saugata Roy.

... (Interruptions)

HON. SPEAKER: The House stands adjourned up to 1 o'clock.

12.38 hours

The Lok Sabha then adjourned till Thirteen of the Clock.

13.01 hours

The Lok Sabha reassembled at One Minute past Thirteenth of the clock.

(Hon. Speaker in the chair)

[Translation]

SHRI GANESH SINGH (SATNA): Madam Speaker, the incident of Meerut is a very important incident. ... *(Interruptions)*

HON. SPEAKER: Saugata Roy, you want to say something.

. . . (Interruptions)

PROF. SAUGATA ROY (Dum Dum): Thank you Madam.... *(Interruptions)* Please allow me one minute.... *(Interruptions)*

[English]

Madam, with your permission, I want to raise the issue of misuse of the Central Bureau of Investigation, CBI, by the Central Government for political purposes....*(Interruptions)*

As you know, the Leader of our Party in Lok Sabha, Shri Sudip Bandyopadhyay, was arrested on 3rd January, 2017 by CBI, the Central Bureau of Investigation which is a caged parrot.... *(Interruptions)*

[Translation]

HON. SPEAKER: All of you don't want to listen anything.

. . . (Interruptions)

[English]

HON. SPEAKER: I am sorry.

... (Interruptions)

PROF. SAUGATA ROY: You can hear, Madam. Also, another MP of our Party, Shri Tapas Paul was arrested on the 30th December, 2016.... (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 11 a.m. on Monday, the 6th February, 2017.

13.03 hours

*The Lok Sabha then adjourned till Eleven of the Clock on
Monday, February 6, 2017/Magha 17, 1938 (Saka).*

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